

31.3.2004  
MA 419/2004  
OA 139/2003

Present: Shri G.C.Jha, counsel for original applicant

Shri R.N.Singh for Shri R.V.Sinha, counsel for  
original respondents

MA 419/2004

Learned counsel for the parties have been heard on MA-419/2004 vide which the respondents seek three months' time to comply with the order of the Tribunal in OA-139/2003 passed on 4.12.2003. Learned proxy counsel for respondents contends that the number of authorities have to be consulted in the matter and the final approval will require some more time. Even though the learned counsel for applicant has objected to the undue delay being caused by the respondents in a simple matter, like the grant of medical reimbursement, but taking into consideration the contentions of the learned proxy counsel for respondents, the request for extra time is allowed. The respondents are directed to comply with the Tribunal's order within three months from today. It is made clear that no application seeking extension of time shall be entertained ~~here after~~.

MA-419/2004 stands disposed of.

Naik  
( S. K. Naik )  
Member (A)

/sunil/